

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'SMC-I' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 7998/DEL/2019 (A.Y 2007-08)
(THROUGH VIDEO CONFERENCING)**

M/s Naharpuria Impex Pvt. Ltd., A-16, 3 rd Floor, Saraswati Vihar, Pitampura, New Delhi-110034 AACCN1077B (APPELLANT)	Vs	ITO Ward-17(3) New Delhi (RESPONDENT)
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Appellant by	Sh. Gaurav Ahuja, CA
Respondent by	Sh. Sunil Mahajan, Sr. DR

Date of Hearing	10.05.2021
Date of Pronouncement	10.05.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 13/08/2019 passed by CIT(A)-36, New Delhi for Assessment Year 2007-08.

2. Before us, the Ld. AR filed request for withdrawal of appeal dated 32.03.2021 and further submitted that the assessee has moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 07.02.2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned

assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court in presence of both the parties on this 10th day of May, 2021.

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 10/05/2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI